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SHRI KRISHAN KANT: Here is a very clear case, Madam. The Deputy Minister replied by saying that the information is being collected. The question is whether this is the way a Minister should reply in this House. I want your clear instructions in this respect. You have heard the reply of the Minister of Health. What is correct?

THE DEPUTY CHAIRMAN: They have not yet taken any final decision.

(Interruptions)

SHRI KRISHAN KANT: I want your clear opinion whether the Chairman would desire the Ministers to give this type of reply to this House.

THE DEPUTY CHAIRMAN: Any way, I asked him and they have said that they have not taken any final decision. Next question.

RELIGION IN FAMILY PLANNING PROPA-GANDA

- •183. SHRI ABID ALI: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state.
- (a) whether it is a fact that religion has been connected with the propaganda concerning family planning; and
- (b) if so, what action has been taken or is proposed to be taken to keep religion away from the work of popularising family planning?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH. FAMILY PLANNING AND URBAN DEVELOP-MENT (SHRI B. S. MURTHY): (a) No, Sir.

(b) Does not arise.

SHRI ABID ALI: Is it not a fact that a sort of religious declaration was obtained from a Mulla in Delhi in favour of family planning and then the other set of people went to 5 Mullas and got contrary declaration and the first declaration was published by the Department of Family Planning? Also in a family planning advertisement it has been mentioned "Ram had two children, therefore you should also have not more than two children." This is nothing but bringing religion into family planning. Now if the other set of people come and say that Lord Krishna had about 16 thousand odd women as companions, what will be the fate of family planning?

SHRI SATYA NARAYAN SINHA: I do not know about this Ram and Krishna thing but about that Mulla business I was told that some statement was issued. He issued it either himself or on the initiative of some officers. Later on, when I came to know about it, I said it was not proper. When this was published, the other section contradicted it. They said that according to Quoran it is absolutely legitimate. But about Ram and Krishna, we do not know it; it has not come to our notice.

SHRI KAJA MOIDEEN: I want to know whether the Government has received a large number of earnest representations from Christians, Muslims and others requesting that there should be no compulsion at any stage in the matter of family planning. Secondly, will the Government say whether it will adopt compulsory measures even when such measures are against the fundamental principles of the religions of the people concerned?

SHRI SATYA NARAYAN SINHA: There is no question of compulsion either for Muslims or for anybody els-?.

श्री निरंजन वर्मा : क्या श्रीमान यह बताने का कष्ट करेंगे कि उत्तर प्रदेश के एक बड़े मौलाना ने एक वक्तव्य दिया है और उसमें यह बताया गया है कि मुसलमानों को फीमली प्लानिंग में नहीं जाना चाहिये, इससे उनके धर्म में क्कावट आती है।

श्री सत्य नारायण सिंह : यह तो हम नहीं जानते लेकिन एक बात में साफ कर देना चाहता हूं कि कुछ लोगों का जैसा खयाल है वह ठीक नहीं और यह भी कि मुसलमानों पर मुल्लाओं के कहने का कोई असर नहीं हुआ है और हम बताना चाहते हैं कि उत्तर प्रदेश में मुसलमानों की काफी तादाद है और हम लोगों ने वहां सैम्पिल सर्वे लिया है तो मुसलमानों में, जो रेशियो उनका पापुलेशन में है उसके हिसाब से, बेसी लोग वहां फैमिली प्लानिंग में शामिल हुये हैं, स्टेरिलाइजेशन कराये हैं, बमुकाबिले दूसरे धर्म वालों के।

SHRI ABID ALI: I agree with the hon. Minister. I only wanted to know why a representative of the Department of Family Planning approached a Mulla and got a favourable declaration. That

has brought about all this trouble, one Mulla here and another Mulla there giving contradictory statements. Is it not the policy of the Government of India to keep religion away from all these things, because we are a secular Government?

SHRI SATYA NARAYAN SINHA: Madam, I have already said that I agree with the hon. Member. When it was brought to our notice, we said it is improper; we have been discouraging these things; we do not want to bring religion into these things in any shape or form.

श्री पीतास्थर दास : मैंडेम, मैं यह जानता चाहूंगा कि सरकार ने यह जो दो या तीन बच्चों की हद लगाई है तो उनका मतलब दो या तीन बच्चे प्रति स्व को हद लगाई है तो उनका मतलब दो या तीन बच्चे प्रति स्व से है । जिन लोगों के यहां चार चार शादियां होती हैं उनके लिये यदि प्रति पुरुष ऐसा है तो फिर एक स्त्री को बिना बच्चे के रहना पड़ेगा । और यदि प्रति स्त्री से मतलब है तो फिर उस परिवार में बारह बच्चे होते हैं। अगर एक स्त्री को विना बच्चे के रहना पड़े तो यह उसके साथ ज्यादतों हैं, और अगर परिवार में बारह बच्चे हुए तो यह राष्ट्र के प्रति ज्यादती है । सरकार इस चीज को कैसे सोचती है, जरा इसको भी साफ करने का प्रयत्न करें मंत्री जी।

श्री सत्य नारायण सिंह : यह मैथिमैटिकल हिसाब हमने तो कभी सोचा नहीं था।

SHRI ARJUN ARORA: Madam, may I know if the attention of the Government has been drawn to the latest encyclical issued by the Pope from the Vatican revising his previous stand and condemning family planning and saying that it is the duty of good Christians to produce more and more children? This is important, Madam, because last year the Minister of State for Family Planning travelled all the way from New Delhi to the Vatican to seek the blessings of the Pope for the family planning programme in India. May I know if this latest encylical issued by the Pope will upset the family planning programme in India in any way?

SHRI SATYA NARAYAN SINHA I saw some report about it in some section

of the Press the other day. How far it will upset our family planning programme, we cannot say as yet. But we have seen that report which appeared in the Press some time back.

THE DEPUTY CHAIRMAN Next question.

SUB-LETTING OF GOVERNMENT QUARTERS

*184. SHRI D. THENGARI : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

- (a) whether it is a fact that most of the allottees of Type I, II and III Government residential accommodation in Delhi/ New Delhi sub-let one of the rooms at a very high rent:
- (b) whether it is a fact that the sub-tenants use the bed room for cooking purposes; and
- (c) if so, whether Government propose to make a detailed enquiry into the matter to put a check to this malpractice and to ensure that the Government residential premises are not converted into dignified slums?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): (a) to (c) Sub-letting of Government accommodation is not permitted under the Allottment Rules. Whenever any unauthorised sub-letting comes to notice, the matter is investigated and action is taken against the defaulting Government officer.

Government officers can share accommodation with others as permitted under the Rules and such sharing has to be intimated to the Directorate of Estates. No individual large-scale survey of such shared accommodation has been undertaken. This may involve deployment of considerble staff at various levels.

SHRI D. THENGARI: How many cases of unauthorised sub-letting have come to the notice of the Government in this area?

SARDAR IQBAL SINGH: In 1967 the total complaints received were 1,167. All were investigated and out of them 688 complaints were found wrong or anonymous or where sub-letting could not be established and in 479 complaints which were proved, we have imposed penalties.